### GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES

### LOK SABHA

## **UNSTARRED QUESTION NO. 5982**

ANSWERED ON 11<sup>TH</sup> APRIL, 2017

#### BAN ON SOFT DRINKS

#### 5982. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government proposes to impose ban on sale of aerated/carbonated soft drinks of several brands at various public and private resorts and Government establishment/offices and if so, the details thereof;
- (b) whether lead and other harmful heavy metals were found in these soft drinks in certain parts of the country, if so, the details thereof and the response of the Government thereto; and
- (c) the corrective steps taken/being taken by the Government in this regard?

#### **ANSWER**

# THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SADHAVI NIRANJAN JYOTI)

- (a): Food Safety and Standards Authority of India (FSSAI) under Ministry of Health and Family Welfare have informed that no such proposal is under their consideration.
- (b): As informed by FSSAI, the standard of carbonated water is notified in sub-regulation 2.10.6 (1) of Food Safety and Standards (Food Product Standards & Food Additives) Regulations, 2011.

All beverages including carbonated beverages are required to conform to the specifications laid down in Food Safety and Standards (Food Product Standards & Food Additives) Regulations, 2011. The tolerance limits for metal contaminant in carbonated water have been prescribed in Regulation 2.1.1 (2) of Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011.

No separate data with respect to soft drinks are being maintained centrally by FSSAI. However, as per the information available from State/UT Governments, the details of samples collected, tested, found not conforming and action taken during of the year 2015-16 in respect of all food articles, including soft drinks, is enclosed at Annexure-I.

(c): As informed by FSSAI, the implementation and enforcement of Food Safety and Standards Act, 2006 primarily rests with the State/UT Governments.

Food Safety and Standards Authority of India regularly takes up the issue of enforcement of the provisions of the Act and the rules and regulations thereunder with the State/UT authorities, through communications and interactions during the meetings of the Central Advisory Committee (which comprises of the Commissioners of Food Safety of all states and UTs) for effective implementation of the Act and the rules and regulations thereunder.

Regular surveillance, monitoring, inspection and random sampling of food products are also being done by the Officials of Food Safety Departments of the respective States /UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006.

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# ANNEXURE REFERRED IN REPLY TO PART (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 5982 FOR ANSWER ON 11.04.2017 REGARDING BAN ON SOFT DRINKS

Annual Public Laboratory Testing Report for the year 2015-2016								
Sr. No	Name of the State/ U.T.	Total No. of	No. of Samples	No. of Samples found	No. of Cases Launched		No. of Convictions/ Penalties	
		samples received	Analysed	adulterated and Misbranded	Criminal	Civil	Convictio ns	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	503	72	10	80	2	4
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	65	5	0	2	0	0
9.	Daman & Diu	106	106	11	0	11	0	0
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir*	1354	1215	334	1	335	215	Rs. 22,14,400
16.	Jharkhand							
17.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000
18.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500
19.	Lakshadweep							0
20.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000
21.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053
22.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000
23.	Meghalaya	124	87	4	0	0	0	0
24.	Mizoram	24	17	4	0	0	0	0
25.	Nagaland	187	187	76		32	20	20/ Rs. 10,000
26.	Odisha	211	211	61		2		1
27.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000
28.	Punjab							
29.	Rajasthan							
30.	Sikkim	5	5	0	0	0	0	0
31.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800
32.	Telangana							
33.	Tripura	814	814	17		5	0	Rs. 2,750
34.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
35.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000
36.	West Bengal	154	154	102	1	13	0	0
	Total:	77,941	72,499	16,133	1,450	8529	540	<b>3,669</b> / Rs. 21,65,98,989

**Note:** Annual Report of the States\* are awaited; Half Yearly reports are furnished for the same

Source- States/UTs